

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION No. 3258**

**TO BE ANSWERED ON FRIDAY, THE 5<sup>TH</sup> AUGUST 2022**

**Collection of data on LIMBS Platform**

**3258. DR. SHASHI THAROOR:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has details of the Ministry-wise pendency of cases where the Central Government is a litigant in the Supreme Court, High Courts and District Courts, if so, the details thereof and if not, the reasons therefor;
- (b) whether there is any discrepancy in the aforementioned data sought in the Legal Information Management and Briefing System(LIMBS) and if so, the reasons therefor;
- (c) whether LIMBS also collects data for pendency of cases where State Governments are involved in litigation and if so, the details thereof and if not the reasons therefor;
- (d) whether detailed data on LIMBS is not accessible to the general public and if so, the reasons therefor; and
- (e) whether non-transparency of data to public is not a violation of National Data Sharing and Accessibility Policy and if not, the reasons therefor:

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a)&(b) Yes Sir. Legal Information Management & Briefing System (LIMBS) portal has been created for monitoring of Union of India litigation. The users of various Ministries/Departments enter details of the cases pending in the Supreme Court, High Courts and District Courts. The details of data can thereafter be accessed and updated by the said users concerned with the case. As per Information available on LIMBS database, at present, about 5.95 lakh cases are pending before the Supreme Court, High Courts, District Courts and Tribunals. However, since LIMBS is a user based interface application, it captures data in a pre-defined format. The discrepancy, if any, of the data entered by the user, is to be checked at the level of the Ministry/Department and be reconciled.

(c) No, Sir. The LIMBS Portal is for monitoring litigation conducted on behalf of Union of India and no data of pendency of cases wherein the State Government is a Party is maintained under it.

(d)&(e) LIMBS Portal is meant for benefit of Central Government Ministries/Departments for managing their litigation. The statistics of cases entered etc. are, however, shared as per National Data Sharing and Accessibility Policy (NDSAP) and is available at the website *data.gov.in*.

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